(c) whether the Ministry has taken any steps in resolving this issue?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (c) No such memorandum has been received from Government of Kerala. However, a request from Government of Kerala was received in Ministry of Defence way back in 1995 to hand over NAD road to Kalamassery Municipality. This Ministry agreed for transfer of NAD road to Kalamassery Municipality provided the Municipality chalk out a time-frame and take effective steps for widening, strengthening and conversion of road into a two lane traffic in consultation with NAD authorities.

## Revival of abandoned air fields by IAF

3559. SHRI NAND KUMAR SAI: Will the Minister of DEFENCE be pleased to state:

- (a) the State-wise details of abandoned airfields as on date in the country;
- (b) whether the Indian Air Force has any proposal to revive these abandoned airfields in the country during the current financial year;
  - (c) if so, the details thereof;
- (d) the details of funds allocation for maintenance and revival of various airfields in the country during 2008-09 and 2009-10; and
- (e) the details of funds so far utilized for the said purpose, airfield-wise during the said period?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) to (e) There are 29 abandoned airfields of the Indian Air Force (IAF) spread across 11 States in the country.

Review of abandoned airfields for revival is a continuous, ongoing process and is based on the operational assessment/requirement of the IAF.

No funds have been allocated nor utilized during 2008-09 and 2009-10 for maintenance and revival of abandoned airfields.

## Air Defence System to check air attacks in Delhi

3560. PROF. ANIL KUMAR SAHANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the details of the steps taken to check New York type air attacks in Delhi;

- (b) whether the Air Defence System is capable to check such air attacks on important buildings like Rastrapati Bhawan, Prime Minister House, Parliament House and other Government buildings in the vicinity;
- (c) whether any mock drills are carried out to check preparedness of Air Defence System and disaster management; and
  - (d) if not, is there any proposal to conduct mock drill(s)?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) Information is being collected and will be laid on the Table of the House.

## FDI in defence production sector

†3561. SHRI PRABHAT JHA: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Government is planning to make provision for hundred per cent Foreign Direct Investment in defence production sector;
  - (b) if so, the details thereof;
  - (c) if not, the reasons therefor; and
- (d) the percentage of Foreign Direct Investment in defence production sector at present and the details of investment and performance of different plans being implemented under this?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU) : (a) No, Sir.

- (b) Not applicable in view of answer to (a) above.
- (c) As per extant rules, FDI upto 26% is permitted in Defence sector, subject to licensing. This policy was arrived at taking into account the sensitive nature of the Defence sector.
- (d) FDI upto 26% is permitted in the Defence sector subject to licensing. The list of the Indian companies with FDI as approved by FIPB in Defence sector in last three years is enclosed as Statement.